

BEFORE THE NATIONAL GREEN TRIBUNAL
South Zone Bench At Chennai, T.N.

ORIGINAL APPLICATION No. 192 OF 2021.

Between :

1. Human Rights & Consumer Protection Cell Trust – Regd. No. 1/IV/2014
Represented By its Chairman :-
Thakur Rajkumar Singh S/o Late Sri. T. Deen Dayal Singh
Aged about 50 years, Occupation – Chairman – HRCPC Trust
BHEL MIG 982, Serilingampally, Hyderabad – 502 032, Telangana
State. Ph. No.: 8885552997, e-mail Id : hrcpctrust@gmail.com
2. Krishna Brundhavan Association – Reg. No. 168 of 2020
Represented By its President :
K. Ramesh S/o. Narasimha Ramulu,
Aged about : 37 Years, Occupation : IT Employee
R/o. Bandamkommu, Plot No. 52-S, Krishna Brundhavan Colony,
Bandamkommu, Ameenpur - 502032, Sangareddy District, Telangana State.
Ph. No.: 9985049955, e-mail Id : kbcolony2020@gmail.com

..... Applicants

AND

1. The State of Telangana.
Rep. by its Chief Secretary
Telangana Secretariat, Hyderabad – 500 063, Telangana State.
E-mail Id : cs@telangana.gov.in, Ph. No.: 040-23452620.
2. The Commissioner & Director
Municipal Administration & Urban Development
4th & 5th Floor, 640 A.C. Guards, Lakdikapul,
Hyderabad – 500 038, Telangana State.
E-mail Id : cdma-telangana@telangana.gov.in, Ph. No.: 040-23302150.
3. The Metropolitan Commissioner
Hyderabad Metropolitan Development Authority
Swarna Jayanti Complex, Sanjeeva Reddy Nagar Rd, Srinivasa Nagar,
Ameerpet, Hyderabad – 500 038, Telangana State.
E-mail Id : mc@hmda.gov.in, Ph. No.: 040 - 27003313.
4. Lake Protection Committee (G.O.Ms. No. 157 - MAUD, Dt. 06-04-2010)
Rep. By its Member Convenor : Member Environment
6-3-1-2/1, Tank Bund Road, Hussain Sagar, Opp.: LIC Division
Post, Hyderabad – 500 029, Telangana State.
E-mail Id : me@hmda.gov.in, Ph. No.: 040 – 23220881.

5. The District Collector - Sangareddy District
District Collectorate, Sangareddy – 502001, Medak District, Telangana.
E-mail Id : srd@telangana.gov.in, Ph. No.: 9849904282
6. The Executive Engineer & District Irrigation Officer – Sangareddy District, 4-7-24/3, Sangareddy Bypass Road, Revenue Colony, Balaji Nagar, Sangareddy – 502001, Telangana State.
E-mail Id : eeibsangareddy@gmail.com, Ph. No.: 9440816444.
7. The Commissioner – Ameenpur Municipality
Ameenpur Road, Ameenpur Village - 502032, Sangareddy District, Telangana.
E-mail Id : municipalityameenpur@gmail.com, Ph. No.: 7337302638
8. The Tahsildar – Ameenpur Mandal,
Near Government High School, Beeramguda, Ameenpur Village,
Sangareddy - 502 032, Telangana State.
E-mail Id : tahsildarameenpur@gmail.com, Ph. No.: 7995085629.
9. M/s. Lalitha Constructions
Proprietor Sri. KAILA NARSIMHA,
Plot No.143, Sri Vijaya Lakshmi Residency, Nallagandla,
Lingampally, Ranga Reddy District, Telangana, Pin code : 500050.
Ph. No.: 9000818888, E-mail Id : **Not Known**.
10. Sri. Vemulamada Kumara Swamy S/o. Sri. Vemulamada Chiranjeevi Rao, Aged about : 51 years, Occupation : Real Estate & Developer, R/o. H. No.: 5-1786, Gokul Plots, Near 9th Phase, ‘KPHB Colony, Kukatpally, Hyderabad – 500 072, Telangana State.
Ph. No.: 9640095336, E-mail Id : **Not known**

.....Respondents.

MEMO FILED BY THE 1ST APPLICANT

The 1st Applicant most humbly submit that,

1. We have filed this Application with a prayer to –
 - (i) Cancel & Quash the - Technical Approval 038956/SKP/R1/U6/HMDA/10092020, Dt. **24-03-2021** issued by 3rd Respondent – HMDA [Ex. No. 6, Pg. No. 58 - 64] with respect to Venture of 9th Respondent M/s. LALITHA CONSTRUCTIONS AND DEVELOPERS In Sy. Nos. 276/B,

277, 314/A2, 314/A3, 314/A4, 314/C1/1, 314/C1/2, 314/C1/3, 314/C1/4, 314/C2 & 315 of Ameenpur Village.

- (ii) Restore all the Flood Water Nalas flowing from 1200/34 – Kotha Cheruvu Water Body down to 1200/43 Bandamkommu Cheruvu Water Body to their Natural path, Original size and Length and stop all diversions.
- (iii) Demolish all the constructions in the FTL, Buffer-Zone and Nalas between the 1200/34 – Kotha Cheruvu Water Body down to 1200/43 Bandamkommu Cheruvu Water Body.
- (iv) Direct the 10th Respondent to construct proper drainage system, septic tank and STP for the 2nd Applicant Colony.
- (v) And pass such other order or orders which this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and in the interest of protection of Environment.

2. It is submitted that this Hon'ble Tribunal had appointed a Joint Committee through its order Dt. 27-08-2021 and directed the committee to file its report basing on directions in Para 10 of the Order. Subsequently, the Joint Committee submitted its report Dt. 29-10-2021 to this Hon'ble Court on 30-10-2021 which is reflected in the Order Dt. 01-11-2021 of this Hon'ble Tribunal.

3. It is submitted that the Joint Committee had in their report very clearly submitted that –

- (i) [Para – I(i)] : “..... During the Joint inspection it is noticed that flood water channel stream from Kothacheruvu is identified as passing in Sy. Nos.319, 318, 317, 316, 315, 343/3, 350, 351, 352,



353, 396, 395, 393, 392, 376 & 375 of Ameenpur Village and finally enters into Bandam Kommu Cheruvu.”

➔ This is the exact area where the 3rd Respondent has given Building Permission for construction of Multi-floor Apartments (5 Blocks) to the 9th Respondent – who is proceeding with construction even today, even though it is established that a major natural flood water channel is passing through the project of the 9th Respondent by encroaching it.

(ii) [Para – I(ii)(ii) 2nd Para] : “..... Further in this regard a letter has been addressed to the HMDA Authorities, vide EE Irrigation letter no: EE/ID/SRD/DB/DEE(T)/HD2/305 Dt; 17-08-2021 to cancel / review the building permissions granted in favour of the Respondent No.9 in part of the subject lands in pursuance of the same HMDA has kept the building permission in Abeyance and stopped the construction and stated further action will be taken after following due procedure.”

➔ It is clearly admitted by the Official Respondents that the permission given by the 3rd Respondent to the 9th Respondent is illegal and the construction should be stopped immediately.

4. It is most humbly submitted that, till date the construction activity by the 9th Respondent hasn't stopped nor the Flood water channel has been restored even after their own admission. (Please See Enclosed Photograph)

5. It is most humbly submitted that, in the Petition filed by us, in Para 8 – Interim Order - We had prayed this Hon'ble Tribunal to –
“It is essential to immediately stay the construction activity by the 9th Respondent under guise of ‘Technical Approval 038956/SKP/R1/U6/HMDA/10092020, Dt. 24-03-2021’ [Ex. No. 6, Pg. No. 58 - 64] issued by 3rd Respondent and release the large stagnant pool of water blocked by the 9th Respondent from passing through his

venture in its original path so that the adjacent colonies more particularly the colony of the 2nd Applicant does not get flooded.”

Prayer :-

We pray this Hon’ble Tribunal to Pass Interim Order as prayed for in the OA Main Petition itself, since the construction activity is continuing and flood water channels which are not restored till date and Monsoon Season is due in next 4 months, it is absolutely necessary to immediately stop all the construction activity in the course of the Flood Water Channels in Sy. Nos.319, 318, 317, 316, 315, 343/3, 350, 351, 352, 353, 396, 395, 393, 392, 376 & 375 of Ameenpur Village and restore it with its Buffer Zone.

Date : 23-02-2022

Place : Hyderabad

(1st Applicant)

HRCPC TRUST
BHEL, MIG-982, Serilingampally,
Hyderabad - 502 032, India.
Web : hrcpc.org.
E-mail : hrcpctrust@gmail.com

Note : Copy of Petition sent to all Respondents via e-mail & WhatsApp by the applicant.

Site Photographs Taken On 21-02-2022



**BEFORE THE NATIONAL GREEN
TRIBUNAL**

South Zone Bench At Chennai, T.N.

ORIGINAL APPLICATION No. 192 OF 2021.

Between :

1. Human Rights & Consumer Protection Cell
Trust & Other.

..... Applicant

And :

1. The State of Telangana & 9 Ors.

..... Respondents

**MEMO
Filed By The Applicant**

Date of Filing : 23-02-2022

Filed By : 1st Applicant

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